

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cont. Case (Civil) No. 25 of 2018**

Dinesh Chandra Mahto ..... **Petitioner**

Versus

1. The State of Jharkhand
2. Neelam Alin Topno,  
District Superintendent of Education, West Singhbhum.  
..... **Opp. Parties**

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**CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK**  
(Through Video Conferencing)

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For the Petitioner : Mr. Madan Mohan Pan, Advocate  
For the Opp. Party-State : Mr. Vijanta Verma, AC to AAG  
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12 / 10.09.2021 Heard the parties.

It has been submitted by learned counsel for the State that the order passed by this Court has fully been complied with.

In view of submission of learned counsel for the State, no contempt is made out and the same is hereby dropped.

**(Dr. S. N. Pathak, J.)**

R.Kr.